Title: Issues regarding alleged political pressure for softening the case against Hasan Ali Khan and the credibility of the investigating agencies.

MADAM SPEAKER: The House will now take up 'Zero Hour'. Shri Gurudas Dasgupta.

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I hope the House is aware of a particular name, Hassan Ali Khan. He is an economic offender. इसका नाम तो हम सब जानते हैं और यह बात भी सच हैं कि हमारे देश का इन्कम टैक्स डिपार्टमेंट इनके खिलाफ कार्रवाई कर रहा है, इनके ऊपर 50 हजार करोड़ रुपये से ज्यादा इन्होंने जुर्माना कर लिया है He is also suspected to have links with international arms trade dealers. That is the complaint and suspicion about him. He has recently been arrested. लेकिन यह बात भी सच है कि उनको औरस्ट सुप्रीम कोर्ट के बोलने के बाद किया गया, उसके पहले नहीं किया गया। सुप्रीम कोर्ट ने यह बात उठाई कि इनका कस्टोडियल इण्टेरोगेशन क्यों नहीं किया जा रहा है। यह एक मिसाल हैं कि हमारा देश कोर्ट चला रही हैं, सरकार देश को नहीं चला रही हैं, कोर्ट देश को चला रही हैं_। हम खुश हो सकते हैंं, लेकिन यह बहुत बुरी बात है। It is a matter of serious concern to the country because in democracy, it is the elected Government which should run the country but unfortunately, it seems that nowadays it is the court and judiciary which is running the country. लेकिन हुआ क्या? उनको सुप्रीम कोर्ट के बोलने के बाद निरुपतार किया गया। कोर्ट ने क्या किया The court released him and that is not the issue. रिहा किया गया, यह इश्यू जर्ही हैं। But while releasing him, the court made some remarks. That is ominously significant and the remarks they made is like this - You have not made your homework. Secondly, the court said that the charges have not been established. त्रिर्फ यही नहीं, कोर्ट ने यह भी बताया कि कुछ डाक्युमेंट्स आपने दिये, जो डाक्युमेंट्स गलतहैं, जो डाक्युमेंट्स फेब्रीकेटिड हैं। यह भी कोर्ट ने बताया कि उनके खिलाफ जो डाक्यूमेंट दिये गये, Some of the documents are available in the Internet. In this situation, where do the Parliament, the Government and the country stand? The credibility of the investigating agencies is getting eroded. श्री.बी.आई. को हम बोलते हैं कि तम काम नहीं करते हो, You are under political pressure. एनफोर्समेंट डिपार्टमेंट को हम बोलते हैं कि तम काम नहीं करते हो। What is the matter? The Government should clarify it. Is it the political pressure which has led to the inactivity of the Enforcement Directorate? Is it the political pressure? Is it that Mr. Khan is a front man, is it that there are some important political leaders who are connected with this and in order to protect them and cover them up, deliberately a soft case has been put forward in the court. This is a very serious situation because यह आदमी शिर्फ झूठा ही नहीं है, He is reported to be connected with the international arms dealers. टैंश्टेस्ट्स के साथ उनका सम्पर्क है, यह बात हम लोग जानते हैं। यह जो बोला जा रहा है This is being said. In a situation like this, if the Enforcement Directorate is incapable of proving the charges against him, if the court says that the case put forward is too weak and if the court says that the documents are fabricated, then just imagine the situation.

इन्फोर्सिंट डिपार्टसेंट फैब्रीकेटेड डाक्यूसेंट दे रहे हैं। They are saying that some of the documents are there in the internet. Therefore, two questions are very important. One is the credibility of the investigating agencies; second is whether they are under political pressure not to put forward a strong case against him. Whatever it might be, it is a dangerous situation. I wish the Government makes a statement. I know the Government does not oblige us. They want the Parliament to function. But when serious issues are raised, the Government does not oblige the Members. The Government does not oblige the Members even when the issues raised are very important. The Government responds only to a definite or a particular group of Members or to a particular section. It does not generally oblige the Members. I wish the Government responds because the Government is under suspicion.

I do not like to recollect all that is happening in the country and tell you everything. What is happening in this country? How many cases of corruption are there? How many important people are being interrogated? Therefore, in a situation like this, it is good for the Government to come clean and the Government should come clean. The Government should make a statement....(*Interruptions*)

MADAM SPEAKER: Hon. Members Shri Mahendrasinh P. Chauhan, Shri Arjun Ram Meghwal; Shri Ashok Argal; Shri Virendra Kumar; Dr. Rajan Sushant; Shri Anurag Singh Thakur, Shri Rajendra Agrawal are allowed to associate with the matter raised by Shri Gurudas Dasgupta.

अध्यक्ष महोदया : श्रीमती सूषमा स्वराज।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : आप बैठ जाइए। नेता प्रतिपक्ष बोल रही हैं, आप बैठ जाइए।

…(व्यवधान)

श्री विक्रमभाई अर्जनभाई मादम (जामनगर): आपने मुझे आश्वासन दिया था। ...(<u>व्यवधान</u>)

अध्यक्ष महोदया : आपको बुलायेंगे। अभी बुलायेंगे, आप बैठ जाइए।

…(<u>व्यवधान</u>)

श्री विक्रमभाई अर्जनभाई मादम : आपने आश्वासन दिया था_। ...(<u>व्यवधान</u>)

अध्यक्ष महोदया : हां, आश्वासन हैं, आपको अवश्य बुलायेंगे। आप बैठ जाइए।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : अभी उनको बोलने दीजिए।

…(<u>व्यवधान</u>)

श्री विक्रमभाई अर्जनभाई मादम : एक एमपी को जान से मारने की धमकी दी ...(<u>व्यवधान</u>)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … <u>*</u>

अध्यक्ष महोदया : ऐसे मत करिए। वह खड़ी हैं, आप अभी बैठ जाइए। आपको मौका देंगे।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : यह कोई बात नहीं हैं। इतना आक्रोश में मत आइए।

…(<u>व्यवधान</u>)

श्रीमती सुषमा स्वराज (विदिशा): मैंडम, उनको पहले बोल लेने दीजिए। अगर किसी सांसद को मारे जाने की धमकी बात हैं, तो आप पहले बोल लीजिए। ...(<u>व्यवधान</u>)

अध्यक्ष महोदया ! ठीक हैं। श्री विक्रमभाई अर्जनभाई मादम।